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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 820/94

DATE OF ORDER : 01-09-1997.

Between :-

1. D.Rangaraju	7. Ravinder Hadnooker
2. B.Y.Achari	8. A.B.R.V.Prasada Rao
3. P.Kamalkar	9.M.Mudasar Ali Khan
4. A.Pratap Singh	10.L.Shivappa
5. Mohammed Moinuddin	11.P.Kalidas Prasad
6. P.Prakasam	12.P.E.Madanmohan Rao

! ... Applicants

And

1. The Secretary to Government, M/o Defence, Seva bhavan, New Delhi.	
2. The Scientific Advisor to Rakshna Manthri, M/o Defence, Seva Bhavan, New Delhi.	
3. Director General, Research & Development Organisation, D.H.G. PO, New-110 001.	
4. Director, DRDL, Kanchanbagh PO, Hyderabad.	... Respondents

... Respondents

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Counsel for the Applicants : Shri P.B.Vijay Kumar

Counsel for the Respondents : Shri N.V.Ramana, Addl.CBSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR RAO : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

R

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D

... 2.

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri P.B.Vijaya Kumar, counsel for the applicants and Shri V.Rajeshwar Rao for Shri N.V.Ramana, standing counsel for the respondents.

2. This O.A. was filed to declare the proceedings F.No.16458/1994 as arbitrary, illegal and consequently order the respondents to declare the post of Foreman as Group-B Gazetted with all consequential and attendant benefits including promotional avenue to Scientist-B and further order rectification of pay anomaly for the post of J.S.O.

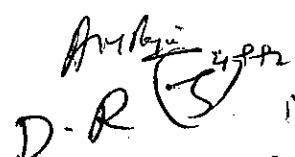
3. When this O.A. was taken up for hearing, the learned counsel for the applicants submits that the O.A.1625/95 is more comprehensive O.A. and filed after promulgation of the rules and hence he seeks to withdraw the present O.A.

4. The learned counsel for the respondents does not object to that. In view of the above, leave is granted to withdraw OA 820/94 and pursue OA 1625/95. Accordingly OA 820/94 is disposed of as withdrawn. No order as to costs.

  
(B.S. JAI PARAMESHWAR)  
Member (J)  
1.9.97

  
(R.RANGARAJAN)  
Member (A)

Dated: 1st September, 1997.  
Dictated in Open Court.

  
D.R. (S)

Copy to:

1. The Secretary to Government, M/O Defence,  
Seva Bhavan, New Delhi.
2. The Scientific Adviser to Raksha Mantri,  
Min. of Defence, Seva Bhavan, New Delhi.
3. Director General, Research and Development  
Organisation, D.H.G.P.O., New Delhi.
4. Director, D.R.D. L., Kanchanbagh, P.O.,  
Hyderabad.
5. One copy to Mr.P.B.Vijaya Kumar, Advocate, CAT, Hyderabad.
6. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

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COMPILED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. R. AGARWAL : M. (A)

AND

THE HON'BLE SHRI B. S. JAI PRAKASH

Dated: 1-9-97

ORDER/JUDGEMENT

M. /R.A/C.A. NO.

in

D.A. NO. 820/94

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YUKR

II Court

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH

11 SEP 1997

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HYDERABAD BENCH